

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
ALLAHABAD**

REGIONAL BENCH – COURT NO.I

DEFECT DIARY NO.713852018

(Arising out of Order-in-Original No.01/COMMISSIONER/GBN/2018-19 dated 15/06/2018 passed by Commissioner of Central Tax GST & Central Excise, Gautam Buddh Nagar)

Sapna Arora

.....Appellant

(R/o Flat No.11, Felectia Tower, Mahagun Maple,
Sector-50, Noida)

VERSUS

Commissioner, Central Tax, GST

& Central Excise

.....Respondent

(3rd Floor, Wegman Business Perk, KP-III
Gautam Buddh Nagar-201306, U.P.)

APPEARANCE:

Absent for Appellant

Shri Rajeev Ranjan, Authorized Representative for Respondent

CORAM :

Hon'ble Mrs. ARCHANA WADHWA, MEMBER (JUDICIAL)

Hon'ble Mr. ANIL G. SHAKKARWAR, MEMBER (TECHNICAL)

DATE OF HEARING :30 July, 2019

DATE OF DECISION :30 July, 2019

MISCELLANEOUS ORDER NO. 13/2019

ARCHANA WADHWA

Registry had issued defect memo to the appellant indicating various defects. The major was non-deposit of mandatory deposit in terms of Section 129E of the Customs Act, 1962.

2. When the matter came up on the last occasion i.e. on 26 June, 2019, the appellants were unrepresented and as per the order they were directed to remove the defects within a period

of 15 (fifteen) days otherwise their appeal may be dismissed as defective.

3. Neither the defects stand removed by the appellant nor anybody has appeared today. Accordingly, we reject the appeal as defective.

(Dictated and Pronounced in open Court)

Sd/-
(Archana Wadhwa)
Member (Judicial)

Sd/-
(Anil G. Shakkarwar)
Member (Technical)

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